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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.826 of 1996

DATE OF JUDGEMENT: -7th October, -1996

BETWEEN:

1. V.H.Joshi,
2. S.Satyanarayana,
3. S.V.Subrahmanyam,
4. Ch.Venkaiah,
5. C.R.Powles,
6. S.Suryanarayana,
7. M.Appa Rao,
8. M.Polaiah,
9. D.Samba Murthy,
10. KDP Rao,
11. I.Ramakrishna,
12. V.A.Rama Rao,
13. G.Devender

.. Applicants

and

1. The Secretary, Railway Board,  
Rail Bhavan, New Delhi,
2. The Chief Personnel Officer,  
South Central Railway,  
Secunderabad,
3. The Divisional Railway Manager,  
S.C.Railway, Vijayawada,
4. The Divisional Railway Manager,  
S.C.Railway, Secunderabad BG Divn,  
Secunderabad,
5. The Divisional Railway Manager,  
S.C.Railway, MG Divn,  
Secunderabad.

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI G.V.SUBBA RAO

COUNSEL FOR THE RESPONDENTS: SHRI V.RAJESWARARAO, Adl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

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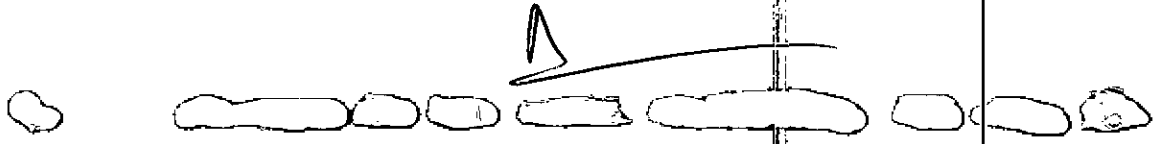
JUDGEMENT

(ORAL ORDER PER HON'BLE SHRI R.RANGARAJAN, MEMBER(ADMN.))

Heard Shri Yetirajulu for Shri G.V.Subba Rao, learned counsel for the applicants and Shri V.Rajeswara Rao, learned standing counsel for the respondents.

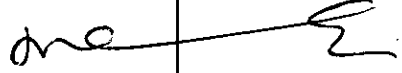
2. This OA is filed praying for a direction to the respondents to pay the applicants special pay of Rs.300/- per month with effect from 1.1.93 on par with the Power Controller working in stationary jobs as the applicants in this OA who are originally from the running ~~in the~~ <sup>etc</sup> Guards category performing identical and responsible duties as that of their counterparts of the Mechanical Branch and non grant of the special pay should be held as arbitrary, illegal and unconstitutional, violative of Articles 14 and 16 of the Constitution and for a consequential direction to the respondents to pay the arrears of special allowance with effect from 1.1.93.

3. The case was heard at length. The learned counsel for the applicants submitted that he will further consult his clients for pursuing this case. Today a letter dated 7.10.96 was submitted by the learned counsel for the applicants requesting for withdrawal of the O.A. as the applicants want to pursue this matter departmentally through organised labour (the letter dated 7.10.96 is taken on record).



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4. In view of the above submission, the O.A. is dismissed as withdrawn with the liberty to the applicants to pursue the matter deparmentally. No costs.



(R. RANGARAJAN)  
MEMBER (ADMN.)

DATED: 7th-October, 1996  
Open court dictation.

vsn

*Handwritten signature*

D.R. (J)

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..4..

O.A.NO.826/95

Copy to:

1. The Secretary, Railway Board,  
Rail Bhavan, New Delhi.
2. The Chief Personnel Officer,  
South Central Railway,  
Secunderabad.
3. The Divisional Railway Manager,  
South Central Railway,  
Vijayawada.
4. The Divisional Railway Manager,  
South Central Railway,  
Secunderabad BG Division,  
Secunderabad.
5. The Divisional Railway Manager,  
South Central Railway,  
MG Division,  
Secunderabad.
6. One copy to Mr.G.V.Subba Rao Advocate,  
CAT,Hyderabad.
7. One copy to Mr.W.Rajeswar Rao, Addl.CGSC,  
CAT,Hyderabad.
8. One copy to Library,CAT,Hyderabad.
9. One duplicate copy.

YLKR

29/10/96  
O A 826/95

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 7-10-96

ORDER/JUDGEMENT  
R.A./C.P./M.A. NO.

in

O.A. NO. 826/95

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLKR

II COURT

No spare copy

केन्द्रीय प्रशासनिक अपिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH  
28 OCT 1996  
हैदराबाद न्यायपीठ  
HYDERABAD BENCH